

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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separate compilation.

PART I-B

Jammu and Kashmir Government—Notifications.

RAJ BHAVAN, SRINAGAR-190001

PROCLAMATION

P-1/18 of 2018—Whereas, a Coalition Government of the Jammu and Kashmir Peoples Democratic Party and Bharatiya Janata Party was in power in the State of Jammu and Kashmir ;

And Whereas, the Bharatiya Janata Party withdrew its support to the Coalition Government headed by Ms. Mehbooba Mufti on the 19th day of June, 2018 ;

And Whereas, the Chief Minister heading the Council of Ministers tendered her resignation and the same was accepted on the 19th day of June, 2018 ;

And Whereas, the formation of the Government by other Political Parties was explored ;

And Whereas, none of the Political Parties were interested to form the Government in the State ;

And Whereas, as a consequence, I, N. N. Vohra, Governor of the State of Jammu and Kashmir, am satisfied that a situation has arisen in which, the Government of the State cannot be carried on in accordance with the provisions of the Constitution of Jammu and Kashmir, 1957 (hereinafter referred to as the "State Constitution").

Now, therefore, in exercise of the powers conferred by section 92 of the State Constitution and of all other powers enabling me in that behalf, and with the concurrence of the President of India, I hereby proclaim that I—

- (a) assume to myself all the functions of the Government of the State and all powers vested in or exercisable by anybody or authority (other than the powers vested in or exercisable by the High Court) in the State ; and
- (b) make the following incidental and consequential provisions which appear to me to be necessary or desirable for giving effect to the objects of this Proclamation :—
 - (i) the operation of the following provisions of the State Constitution is hereby suspended, namely, sections 35 to 41 (both inclusive), so much of section 43 as relates to the allocation among the Ministers of the Business of the Government of the State, section 44, sub-section (1) of section 53, sections 54 to 60 (both inclusive), sub-section (2) of section 61, so far as it relates to clause (c) of and the first proviso to section 58 to section 60, sections 64, 65, 66, 67, 71 and section 72, sections 74, 75 and

